

The Motion was adopted.

SHRI RAM NAIK: Sir, I introduce the Bill.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted

DR. LAXMINARAYAN PANDEYA: Sir, I introduce the Bill.

15.22 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 30)

[English]

SHRI J. CHOKKA RAO (Karimnagar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

SHRI J. CHOKKA RAO: Sir, I introduce the Bill.

15.23 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of Article 107, etc.)

[English]

DR. LAXMINARAYAN PANDEYA (Mandsaur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

15.20 hrs.

EMPLOYMENT GUARANTEE BILL -
CONTD

(English)

MR. CHAIRMAN: We will now take up further consideration of the motion moved by Shri Bhogendra Jha on the 13th September, 1991. Time allotted for this was five hours and two minutes. The time already taken on this Bill is four hours and forty six minutes. So, technically, only thirty six minutes remain. Shri Suryanarayan Yadav was on his feet. He had already spoken for nine minutes. Is he here? No, he is not here. Shri Satyanarayan Jatiya. He is also not here. Kumari Frida Topno.

KUMARI FRIDA TOPNO (Sundargarh): Sir, I will speak in Oriya.

MR. CHAIRMAN: I do not know whether arrangement has been made for the translation from Oriya to English. Whether any arrangement has been made? O. K. you can speak.

[Translation]

**KUMARI FRIDA TOPNO: Mr. Chairman, Sir, I would like to speak a few words on the Employment Guarantee Bill

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**Translation of the speech originally delivered in Oriya.